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Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg No.KI/TV(N)/634/2018-20

# കേരള ഗസറ്റ് KERALA GAZETTE

## അസാധാരണം

**EXTRAORDINARY** 

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

തിരുവനന്തപുരം, വാല്യം 9 Vol. IX Thiruvananthapuram, Wednesday 2020 ജനുവരി 15 15th January 2020 1195 മകരം 1 1st Makaram 1195 1941 പൊഷം 25 25th Pousha 1941

നമ്പർ No. 109

### GOVERNMENT OF KERALA Law (Legislation-H) Department

#### **NOTIFICATION**

No.365/Leg.H2/2020/Law.

Dated, Thiruvananthapuram, 15th January, 2020

1st Makaram, 1195

25th Pousha, 1941.

The following Ordinance promulgated by the Governor of Kerala on the 14<sup>th</sup> day of January, 2020 is hereby published for general information.

By order of the Governor,

ARAVINTHA BABU P. K.,

Law Secretary.



#### ORDINANCE NO. 6 OF 2020

THE KERALA CO-OPERATIVE SOCIETIES (AMENDMENT) ORDINANCE, 2020 Promulgated by the Governor of Kerala in the Seventieth year of the Republic of India.

#### AN

#### **ORDINANCE**

further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.—WHEREAS, it is expedient further to amend Kerala Co-operative Societies Act, 1969 (21 of 1969) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, Governor of Kerala is pleased to promulgate the following Ordinance:—

- 1. *Short title and commencement.* (1) This Ordinance may be called the Kerala Co-operative Societies (Amendment) Ordinance, 2020.
  - (2) It shall come into force at once.
- 2. Act 21 of 1969 to be temporarily amended.— During the period of operation of this Ordinance, the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in sections 3 and 4.
  - 3. Amendment of section 2.— In section 2 of the principal Act,—
    - (i) for clause (ia) the following clause shall be substituted, namely:—
- "(ia) District Co-operative Bank" means a central society having jurisdiction over one revenue district and having Primary Agricultural Credit Societies and Urban Co-operative Banks as its members and the principal object of which is to raise funds to be lent to its members, including nominal or associate members, which existed under this Act immediately before the passing of the orders by the



Registrar under sub-section (1) or sub-section (1)(a) of section 74H and has ceased to exist by virtue of such orders:

Provided that if the general body of a District Co-operative Bank has not passed the resolution under section 14A, it shall continue as such for a period of three months from the date of coming into force of this Ordinance or till the Registrar completes the process under clauses (a), (b) and (c) of subsection (1) of section 74H, whichever is earlier;

- 4. Amendment of section 74H.— In section 74H of the principal Act, after sub-section (1) the following clauses shall be inserted, namely:—
- "(a) if the general body of a District Co-operative Bank has not passed the resolution under section 14A, the Registrar may, after consulting Reserve Bank of India, order the merger of such District Co-operative Bank with Kerala State Co-operative Bank on public interest. No order shall be passed under this clause unless.—
  - a copy of the proposed order of merger has been sent to the member society or member societies concerned by registered post and published the same in two vernacular dailies having wide circulation in the District in which the society situates, for their objections or suggestions;
  - (ii) the Registrar shall consider the objections/ suggestions, if any, received from the society or societies concerned or from any member or creditor of such society or societies within such period, being not less than fifteen days from the date of posting of the proposed order of merger, as may be specified by the Registrar in this behalf;
- (ii), make such modifications, in the proposed order as he may deem fit and the order shall contain such incidental, consequential and supplemental provisions as the Registrar may deem necessary, to give effect to the same;
- (c) a member or creditor who has objected the proposed order under clause (b) shall have the option of withdrawing his share and/or deposits or close loans, as the case may be, on application, which shall be made to the society, to which its share, deposit or outstanding loan stands allocated, within a period of thirty days from such order;



(d) on merger all other relevant provisions in this chapter shall apply *mutatis mutandis* to the entities merged under clause (a).".

ARIF MOHAMMED KHAN, GOVERNOR.

